

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)

No(s). 24845-24847/201

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(Arising out of impugned final judgment and order dated 19/05/2015 in CWJC No. 14965/2013,19/05/2015 in LPA No. 841/2014,19/05/2015 in CWJC No. 19601/2013,19/05/2015 in LPA No. 745/2014,19/05/2015 in LPA No. 766/2014,19/05/2015 in CWJC No. 16016/2013 passed by the High Court Of Patna)

KUNDAN KUMAR SINGH & ORS. ETC. ETC.

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS. ETC. ETC.

Respondent(s)

Date : 04/09/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Dhruv Kr. Jha, Adv.
Mr. Kiran Kumar Jaipurjar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Status quo, as it exists today, is to be maintained by the parties.

Tag with SLP (C) Nos. 22304-22306 of 2015 and other connected matters.

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Signature Not Verified
Digitally signed by Deepak Mansukhani

Date: 2015.09.10 12:24:57
IST

Reason: DSC of Mr. Deepak Mansukhani is being used by Mr. Ashok Raj Singh, CM.

(Ashok Raj Singh)
Court Master

(Jaswinder Kaur)
Court Master